

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1839/2021

(Arising out of impugned final judgment and order dated 25-11-2020 in WT No. 400/2020 passed by the High Court Of Judicature At Allahabad)

M/S SAMTEL AVIONICS LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.13162/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Ms. Kavita Jha, AOR
Mr. Shammi Kapoor, Adv.
Ms. Swati Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks time to place on record the computation done by the Department towards amount in arrears.

List the matter after one week.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)